



2026:AHC:4015

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19569 of 2025

Akash Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Kumar Shukla, Dhruv Narayan Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Amit Kumar Shukla, learned counsel for the writ petitioner and Sri Awadhesh Kumar Shukla, learned Standing counsel for the State.
2. The case of the writ petitioner is that an advertisement came to be published inviting application for eligible candidates for Police Constable in the year 2023. The writ petitioner claims to have selection and his name found place in select list at serial no. 9041, however, the writ petitioner has not been issued appointment letter despite the fact that he is fully eligible and qualified though the entire basis is loding of a first information report on 24.10.2024 under Sections 115(2), 125, 118(1), 110 BNS-2023 Case Crime No. 0 of 2024. Learned counsel for the writ petitioner submits that in view of the circular issued by the respondents dated 28.04.1958 mere conviction cannot be a ground ipso facto to denude the benefits of selection as a conscious decision is to be taken.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, Sr. Superintendent of Police, District Azamgarh.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Sr. Superintendent of Police, District Azamgarh by **22.01.2026**. Thereafter, the third

respondent shall decide the claim of the writ petitioner within a period of three months.

5. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 7, 2026
Rajesh